

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 206/TT/2025

- Subject : Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period in respect of the “Spare Converter Transformer at Rihand for Rihand-Dadri HVDC Bipole Terminal” in the Northern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others
- Date of Hearing : **12.2.2025**
- Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The representatives of the Petitioner submitted that the present Petition had been filed for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 period. The representatives of the Petitioner requested that the transmission tariff may be allowed as claimed in the instant Petition.

2. None were present on behalf of the Respondents despite notice.
3. After hearing the Petitioner’s representatives, the Commission directed as under:
 - (a) The Petitioners to file the following information, on an affidavit, within three weeks with a copy to the Respondents:
 - (i) Whether the 2x315 MVA Spare Converter Transformer for Rihand-Dadri HVDC System has been utilised? If yes, submit the utilisation of Spare Converter Transformer.
 - (ii) The tariff approval details of Rihand-Dadri HVDC System.
 - (b) The Respondents to file their respective replies within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.



4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

